GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1077

ANSWERED ON:27.07.2015

Special Central Assistance to Tribal Sub-plan

Jayavardhan Dr. Jayakumar;Patel Shri Dilip;Patle Smt. Kamla Devi;Rathwa Shri Ramsinh Patalyabhai

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Union Government has received any proposals from the various State Governments including Chhattisgarh, Gujarat and Tamil Nadu under Special Central Assistance to Tribal Sub-plan during each of the last three years and the current year; (b) if so, the details thereof;
- (c) the fund sanctioned and allocated for the purpose and the time by which the remaining amount is likely to be sanctioned and allocated:
- (d) whether the major portion of the said Plan has not been utilised as a result of which the fund allocation in 12th Plan for Tribal Subplan has been reduced; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA)

(a) to (c): Ministry of Tribal Affairs administers the ongoing programme namely Special Central Assistance to Tribal Sub-Plan (SCA to TSP) for the development of tribal people located in 23 States in the country including Chhattisgarh, Gujarat and Tamil Nadu. Submission of proposals by the State Governments seeking grants under the programme is a recurring phenomenon. During the last three years and current financial year, the Ministry has received proposals from State Government with regard to Livelihood and income generation programmes including agriculture, horticulture, floriculture, apiculture, sericulture, dairy development, poultry, fisheries and for creation of capital asset incidental thereto. The amount of fund is sanctioned and released against the proposals in keeping with the availability of funds under the budgetary provisions during the financial year itself. The statement showing funds released to the State Government under the programme during the last three years and current year is at Annexure.

The proposals received from the State Governments are considered by the Ministry for release of funds in accordance with the guidelines / norms stipulated for the same subject to availability of funds allocated under the Schemes / Programmes. This Ministry has already constituted a Project Appraisal Committee under the Chairmanship of Secretary (TA) with State Government representative for consideration and approval of the proposals received from the States.

- (d): No, Madam.
- (e): Does not arise.